

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 18TH DAY OF DECEMBER, 2000

Original Application No.1505 of 1999

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

Rakesh Kumar Gautam, S/o Late Sangam Lal  
R/o 176 Teliarganj, Allahabad-4

...Applicant

(By Adv: Shri Ram Chandra)

Versus

1. The Commandant  
24 Equipment Depot  
Air Force Station,  
Manauri Allahabad.
2. The Air Marshal  
Headquarters Maintenance Command  
Indian Air Force, Vayu Sena Nagar  
Nagpur-440007
3. The Air Chief  
Air Headquarters Vayu bhawan,  
New Delhi-110011
4. The Union of India through the  
Secretary Defence,  
Air Headquarters,  
New Delhi.

...Respondents

(By Adv: Shri D.S.Shukla)

O R D E R(Oral)

(By Hon.Mr.Justice R.R.K.Trivedi,V.C.)

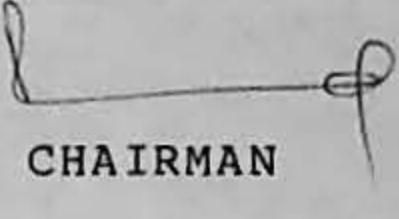
The facts are that applicant's father Sangam Lal was working as Laskar (class IV employee) in 24 Equipment Depot, Air Force Station, Manauri, district Allahabad who died on 2.5.1992. The applicant claimed appointment.

Shri D.S.Shukla learned counsel for the respondents has placed before me the instructions received by him. It has been stated wherein that applicant's two brothers Tara Chand and Dhruva Chand are employed in Central Jail Naini and C.O.D Chheoki respectively in Allahabad city itself and drawing salary of Rs.6000/- and 5500/-. It is also stated that besides the aforesaid a family pension of Rs.1746/- is being paid. The aforesaid facts have not been denied by the

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learned counsel for the applicant.

In these circumstances, in my opinion the view taken by the authorities that applicant does not deserve for any compassionate appointment and relaxation of rules in the case, and the impugned order dated 23.9.2000 does not suffer from any illegality. This application is disposed of finally with no order as to costs.

  
VICE CHAIRMAN

Dated: 18.12.2000

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